IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-227/ND/2017

In the matter of Chandan Munjal

....PETITIONER

Vs.

RC Healthcare (P) Ltd

.. RESPONDENT

SECTION:

Under Section 241 & 244

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner as well as for the Respondent are present. Ld. Counsel for the Applicant Bank is also present. It is represented by the Ld. Counsel appearing for the Bank that in terms of the last Order passed by this Tribunal, notice has been duly taken to the petitioner in relation to the application. It is represented by the Ld. Counsel for the Respondent that they are not interested in filing any reply to the said Application. So far as the petitioner is concerned, Ld. Counsel appearing for the petitioner states that reply will be filed as a copy of the application has been made available only today.

In view of the said representation, 10 days time is granted to the Corporate Debtor to file reply. The application to be taken up along with the main Petition.

List on 01.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit